

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD.

ORIGINAL APPLICATION NO. 1169 of 2003.

Allahabad this the 06th day of October, 2003.

Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman.
Hon'ble Mr. D.R. Tiwari, Member-A.

Chandra Dutt Singh
s/o Shri Chandan Singh
R/o Village and post Kharsendava
P.S. Dhabta, District Fatehpur.

.....Applicant.

(By Advocate : Sri Ashok Pandey)

Versus.

1. Union of India through General Manager
North Central Railway, Allahabad.
2. Chairman, Railway Recruitment Board,
Allahabad.
3. General Manager, North Central Railway,
Allahabad.

.....Respondents.

(By Advocate : Sri A.K. Gaur)

O_R_D_E_R

(By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.)

By this O.A., filed under section 19 of Administrative
Tribunals Act 1985, the applicant has prayed for a direction
to respondents to decide the representation of the applicant
within specified time.

2. The facts as stated in the O.A. are that in
pursuance of the advertisement dated 09.11.1996, he
declared
appeared in the admission test and he was successful and



thereafter he was permitted to attend two years commercial course. The case of the applicant is that he appeared in the examination and he passed two year's commercial course. In support of his case he has filed marksheets. The grievance is that applicant has not been given appointment of Ticket Collector/Commercial Clerk as stated in the advertisement. Before coming this Tribunal, applicant filed representation before respondent No.3, copy of which has been annexed as Annexure 3. Last ^{copy of} representation ^{which has been filed by him, on} 25.07.2003 (Annexure 4).

3. Considering the facts and circumstances of the case, in our opinion, the ends of justice will be better served if the representation of the applicant is decided by a reasoned and speaking order within specified time.

4. The O.A. is accordingly disposed of finally with a direction to the respondent No.3, General Manager, North Central Railway, Allahabad to consider and decide the representation of the applicant dated 23.06.2003 (Annexure 6) by a reasoned and speaking order within a period of three months from the date, a copy of the order is filed. To avoid delay, applicant may file a copy of the representation alongwith copy of the order before respondent No.3.

No order as to costs.

D. Deor
Member-A

R. S. Chaturvedi
Vice-Chairman.

Manish/-